

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00207/2018

Dated Thursday the 15th day of February Two Thousand Eighteen

PRESENT

HON'BLE SMT. B. BHAMATHI, Member (A)

V.Velayudhan
Retd. Helper Gr.I,
SSE/Works/BRI/PER/MAS Division,
No.3/1-2, Adidraida Colony,
Kainoor Kandigai Post,
Arakkonam Taluk,
Vellore District 631 003.Applicant

By Advocate M/s. Ratio Legis

Vs

1. Union of India, rep by,
The General Manager,
Southern Railway,
Park Town, Chennai-3.
2. The Sr. Divisional Personnel Officer,
Chennai Division,
Southern Railway,
Chennai.Respondents

By Advocate Mr. P.Srinivasan

ORAL ORDER**(Pronounced by Hon'ble Smt. B. Bhamathi, Member(A))**

The applicant has filed the OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“to call for the records related to conferment of temporary status to the applicant and further to direct the respondents to treat the entire period from 10.3.1981 till 14.07.1992 as fully qualifying service for the purpose of pension and retirement benefits and to pass such other order/orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

2. Heard. It is submitted that the applicant made a representation on 04.11.2017 and requested the respondents to treat the entire period of his temporary status service from 10.3.1981 till 14.07.1992 as qualifying service for the purpose of pension and retirement benefits which is pending for consideration. Learned counsel for applicant submits that the applicant would be satisfied if the respondents are directed to dispose of the representation dated 04.11.2017 within a time limit to be stipulated by this Tribunal.
3. To meet the ends of justice and without going into the substantive merits of the claim, the respondents are directed to dispose of the representation of the applicant dt. 04.11.2017 at Annexure A-3 in accordance with law and pass a reasoned and speaking order thereon within a period of eight weeks from the date of receipt of certified copy of this order.
4. OA is disposed of with the above direction at the admission stage. All issues of law are kept open.
5. Mr.P.Srinivasan takes notice for the respondents.

(B. Bhamathi)
Member(A)
15.02.2018

SKSI